

THE HIGH COURT OF MEGHALAYA
SHILLONG

NOTIFICATION

Dated, Shillong the 25th August 2020

No. HCM.III/16/2014-18/JUDL/ 31 : In partial modification of **Standing Order No. 1 of 2014** dated 03.02.2014, **the Hon'ble, the Chief Justice**, vide order of even date, has been pleased to omit serial number 18 – pertaining to writ petitions relating to collection of tolls in check gates and weighbridges on public roads as well as settlement of such check gates and weighbridges – thereof.

By order,


REGISTRAR GENERAL

Memo No. HCM.III/16/2014-18/JUDL/ 31-A

Dated, Shillong the 25th August 2020

Copy for information to: -

1. The Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
2. The P.S to Hon'ble Mr. Justice Ranjit Vasant Rao More, High Court of Meghalaya, Shillong.
3. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong.
4. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong.
5. The P.S to Advocate General/ Addl. Advocate General, Meghalaya, Shillong.
6. The Asst. Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong.
7. The President/ Secretary, High Court Bar Association, Shillong.
8. The Director, Printing and Stationery, Govt. of Meghalaya for publication of the notification in the next issue of the Gazette.
9. The Chief Librarian, High Court of Meghalaya, Shillong for necessary action.
10. The Assistant Registrar-II and IV, High Court of Meghalaya, Shillong for necessary action.
11. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
12. Notice Board.
13. Office File.


REGISTRAR GENERAL

3/8
27/8/20